Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 03.12.2009

The Meeting No. 36/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 36/84-ALC3/2009 **MEETING DATE** : 03.12.2009 MEETING NUMBER

Online agenda cases

Case No.:3/32/84-ALC3/2009	1 -	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Approved
HQ File :01/84/050/00151/AM10/		Lic.No/Date:0510251522 27.10.2009	Defer Date:03.12.2009

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Product	Import Item	Qty. allowed.
111	100% cotton dyed fabric,	2.94 Sq mtrs./Pc
Womens Pant	GSM-168+/-10%	
(Style No	Zip fastners	Net to net with accountability clause
4834261/4834252)	Tape	Not allowed as material, size-wise
		specification & justification for use in
		the export item not given.

		Fusible interlining	0.68 Sq mtrs./Pc
		Rivets	Net to net with accountability clause
		Pumice stone	Not allowed, as export product is not
			made out of denim fabric.
\parallel_1	97% cotton 3%	97% cotton 3% spandex	2.90 Sq mtrs./Pc
*	spandex stretch dyed	dyed stretch fabric, GSM-	
	womens Pants	320+/-10%	
	(Style No103168)	100% cotton dyed fabric,	0.30 Sq mtrs./Pc
		GSM-168+/-10%	
		Zip fastners	Net to net with accountability clause
		Rivets	Net to net with accountability clause
		Snap fastners	Net to net with accountability clause
		Fusible interlining	0.30 Sq mtrs./Pc
	100% cotton dyed Girls	100% cotton dyed fabric,	1.26 Sq mtrs./Pc
	Long Shorts	GSM-255+/-10%	
	(Style No	65% Polyester 35% cotton	0.42 Sq mtrs./Pc
	748959/748192)	dyed fabric, GSM-140+/-	
		10%	
		Snap fastners	Net to net with accountability clause
		Tape	Not allowed as material, size-wise
			specification & justification for use in
			the export item not given.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/36/84-ALC3/2009		Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Rejected
	HQ File :01/84/050/00174/AM10/	RLA File :03/95/040/00358/AM10/	Lic.No/Date:0310546312 18.11.2009	
Decision: The Committee considered the case as per agende clarguith other relevant papers or				and abaan ad

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed||

that applicant firm have mentioned variation in composition of imported fabrics on both the side of export & import item, which cannot be allowed. Further, they have also not given justification for seeking higher wastage of 5%. In view of this, Committee was constrained to reject the case without going into further details.

RLA may take suitable consequential action accordingly.

		EXPORTS(INDIA) PVT.LTD.	03.12.2009	Status: Deferred
$\parallel_3 \parallel_{\rm HQ}$	Q File :01/84/050/00175/AM10/			Defer Date: 31.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 31.12.2009.

	Case No.:3/36/84-ALC3/2009	3	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Deferred
4	HQ File :01/84/050/00176/AM10/			Defer Date:31.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with earlier relevant file of the firm wherein similar norms have been fixed by NC and defer the case for re-

Case No.:4/36/84-ALC3/2009	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Approved
HQ File :01/84/050/00177/AM10/	Lic.No/Date:0510253222 24.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Ladies Vest made of 55% Linen 45% Cotton dyed fabric, GSM-140+/-10% (Style No. 1342)	10000 Pcs	55% Linen 45% Cotton dyed fabric, GSM-140+/-10%	0.55 Sq mtrs./Pc
Scarves made of 70% cotton 30% Silk dyed fabric, GSM-46+/-10% (Style No. C47240)	6350 Pcs	70% cotton 30% Silk dyed fabric, GSM-46+/-10%	1.36 Sq mtrs./Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/36/84-ALC3/2009	1 -	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Approved		
	HQ File :01/84/050/00178/AM10/	RLA File :10/24/040/00080/AM10/	Lic.No/Date:1010036121 26.11.2009			
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of					

Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/36/84-ALC3/2009		Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Approved
HQ File :01/84/050/00179/AM10/		Lic.No/Date:0510253387 26.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm as detailed below: -

	1	1	· · · · · · · · · · · · · · · · · · ·
Export item	Export	Import item	Quantity allowed
'	\ _\'.	'	
	Qty.		
Ladies Vest made of 100%	27000	100% Cotton dyed	0.78 Sa mtrs /Pc
			0.70 09 11183.71 0
Cotton dyed fabric, GSM-	Pcs	fabric, GSM-82+/-	
82+/-10%		10%	
027/-1070		1070	

(Style No. 1337)					
The GSM should match in both import and export.					
The R A shall be advised to take necessary action subject to compliance of other usual conditions					

8	Case No.:7/36/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Deferred
	HQ File :01/84/050/00180/AM10/			Defer Date: 31.12.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 31.12.2009.			

	Case No.:8/36/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:36/84-ALC3/2009 03.12.2009	Status: Deferred	
9	HQ File :01/84/050/00181/AM10/			Defer Date: 31.12.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 31.12.2009.				

Manually generated agenda cases

Case No. 561	M/s D.K.Jaganath Silk Twisting Factory, Bangalore
NC36/10 dt. 03.12.2009	F.NO.1/84/162/182/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0710064737 dt. 14.05.20	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

pdfcrowd.com

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. As per manufacturing process, it was observed that in this case raw cotton is containing silk gum and is processed further for making of thrown silk yarn. The Committee also perused the written comments of DC (MSME) conveyed vide their U.O No. 37(5)/58/2009-10/Hoseiry dated 02.12.2009. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow a total of 20% wastage in this case as per written comments of DC (MSME) referred above instead of 2.5% wastage allowed earlier, which was decided owing to the confusion that the import item is degummed (whereas it is actually gummed).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 562	M/s Kumari Overseas (Pvt.), Ltd., Bangalore
NC36/10 dt. 03.12.2009	F.NO.1/84/162/295/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0710066070 dt. 21.07.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. It was observed that manufacturing process in this case may possibly be the same as in case of its sister unit M/s D.K.Jaganath Silk Twisting Factory, Bangalore, but export item different in this case i.e 100% Natural Silk Tafetta fabrics, hence not identical. In view of this Committee after deliberations decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 563	M/s Ganga Acrowool Ltd., Ludhiana
NC36/10 dt. 03.12.2009	F.NO.1/84/162/182/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
3010061795 dt. 23.06.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from SRTEPC are still awaited. It was decided to call applicant firm for personal hearing

alongwith complete justification pertaining to the case as well as technical person from SRTEPC before NC meeting to be held on 31.12.2009. It was also decided to re-list all the similar case(s) of the firm in that meeting. The case stands deferred for re-listing on 31.12.2009.

Case No. 564	M/s Kitex Garments Ltd., Kochi
NC36/10 dt. 03.12.2009	F.NO.1/84/50/131/AM09 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
1010029432 dt. 05.05.2	008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call applicant firm for personal hearing alongwith complete justification pertaining to the case before NC meeting to be held on 31.12.2009. The case stands deferred for re-listing on 31.12.2009.

Case No. 565	M/s Kitex Garments Ltd., Kochi
NC36/10 dt. 03.12.2009	F.NO.1/84/50/212/AM09 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
1010029686 dt. 03.06.2	2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier file No. 01/84/50/248/AM07-DES-V (Advance Authorization No. 1010024252 dtd. 25.08.2006). The case stands deferred for re-listing on 31.12.2009.

Case No. 566	M/s Meridian Apparels Ltd., Chennai
NC36/10 dt. 03.12.2009	F.NO.1/84/50/96/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0410106949 dt. 18.08.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the CAD/CAM/Drawing submitted by the firm. It was observed that apparently export Qty. in numbers mentioned against each export item are equal to the import Qty. in Sq mtrs. Hence, it appears that for each export item, the quantitative requirement is 1 Sq mtrs./Pc, which is absurd and unrealistic. In absence of clarification on the above facts & justification, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 567	M/s Modi International, Faridabad
NC36/10 dt. 03.12.2009	F.NO.1/84/162/325/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0510030509 dt. 06.01.2	2001 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per buyer's order, firm had manufactured Ladies Long Coat and exported 241 Pcs of Ladies Long Coat consuming total fabric 1084.50 Sq mtrs (@ 4.50 Sq mtrs./Pc), which is permissible as per SION, J-198, but due to oversight they had wrongly declared consumption @ 1.018 Sq mtrs./Pc instead of (@ 4.50 Sq mtrs./Pc. However, before finalizing this case a report was called for from CLA, which is still awaited. In view of this it was decided to remind CLA for the last time. In case not report is received Committee will decide the case on merits.

The case stands deferred for re-listing on 31.12.2009.

Case No. 568	M/s Lastolite Imaging Solution Pvt., Ltd.
NC36/10 dt. 03.12.2009	F.NO.1/84/50/466/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0410102678 dt. 04.03.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that information called for from firm is still awaited. It was decided to await the same and defer the case for re-listing on 31.12.2009.

Case No. 569	M/s Lastolite Imaging Solution Pvt., Ltd.
NC36/10 dt. 03.12.2009	F.NO.1/84/50/173/AM09 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
04101096702 dt. 24.06	.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information called for from firm is still awaited. It was decided to await the same and defer the case for re-listing on 31.12.2009.

Case No. 570	M/s S.Koday Silk Twisting Factory, Bangalore	
NC36/10 dt. 03.12.2009	F.NO.1/84/162/234/AM10 -DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
0710065827 dt. 08.07.2	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over to the representative of DC (MSME) for their examination & comments. It was decided to defer the case for re-listing on 31.12.2008.

Case No. 571	M/s S.Koday Silk Twisting Factory, Bangalore	
NC36/10 dt. 03.12.2009	F.NO.1/84/162/235/AM10 -DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
0710065825 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over to the representative of DC (MSME) for their examination & comments. It was decided to defer the case for re-listing on 31.12.2008.

Case No. 572	M/s Shahi Exports Pvt. Ltd., , Bangalore	
NC36/10 dt. 03.12.2009	F.NO.1/84/162/124/AM08 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0710051178 dt. 10.04	.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantitative norms fixed by NC on the basis of written comments of DC (MSME) was based on Appendix-11 attached with the application in this case. Hence, it was decided to maintain status quo as there is no scope to review it and.

Firm may be informed accordingly.

Case No. 573	M/s Ganga Acrowool Ltd., Ludhiana
NC36/10 dt. 03.12.2009	F.NO.1/84/162/640/AM09 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
3010055042 dt. 14.02.	.2008, Advance Authorization No. 3010056431 dt.
29.05.2008 and Advance	Authorization No. 3010058552 dt. 20.11.2008, -

under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from SRTEPC are still awaited. It was decided to call applicant firm for personal hearing alongwith complete justification pertaining to the case as well as technical person from SRTEPC before NC meeting to be held on 31.12.2009. It was also decided to re-list all the similar case(s) of the firm in that meeting. The case stands deferred for re-listing on 31.12.2009.

Case No. 574	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC36/10 dt. 03.12.2009	F.NO.1/84/50/176/AM09 -DES-V
Re-fixation of input output	norms for import of Dyes & Chemicals for export of
technical garments.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have contended that the chemicals viz., Flacavon, Ukadan, Silastal and Silastan are quite expensive and its value alone works out to nearly 28% of FOB value of the export products, hence, for the manufacture of garments with Flame Retardant finish, the ceiling of 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5 should not be applicable. In view of this Committee decided that before taking final view in the matter, comments/views of TEXPROCIL may be called for. The case stands deferred for re-listing on 14.01.2010.

Case No. 575	M/s Sky Industries Ltd., Mumbai	
NC36/10 dt. 03.12.2009	F.NO.1/84/162/220/AM10 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0310048880 dt. 09.08	.2000 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier file No. 01/84/50/248/AM07-DES-V (Advance Authorization No. 1010024252 dtd. 25.08.2006). The case

stands deferred for re-listing on 31.12.2009.

@@@@@@